

ITEM NO.12+46

COURT NO.2

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.19485/2022

(Arising out of impugned final judgment and order dated 17-10-2022 in WPL No.31857/2022 passed by the High Court of Judicature at Bombay)

SHREYAS SUNIL BABEL

Petitioner(s)

VERSUS

THE CHAIRMAN JOINT SEAT ALLOCATION AUTHORITY  
ORGANIZING INSTITUTE OF IIT ADMISSIONS & ORS.

Respondent(s)

(With I.R. and IA No.163955/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH S.L.P.(C) No.19760/2022

(With I.R. and IA No.165857/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 07-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Amol Chitle, Adv.  
Mr. Sanjay Singh, Adv.  
Mr. Divyesh Pratap Singh, AOR

For Respondent(s) Mr. Sonal Jain, Adv.  
Mr. Arjun Mitra, Adv.  
Mr. Udayan Jain, Adv.  
Ms. Kajal Sharma, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Counsel appearing on behalf of the respondent to whom an advance copy of the petition has been served states that no seats are vacant in any of the IITs for the batch for which admission was sought and the process has been completed. We direct the organizing Chairman, JEE (Advanced) 2023 to file an affidavit after scrutinizing the records on the exact status of the admission process setting out whether there are any vacant seats, and if so, in which discipline.
- 2 List the Petitions on 18 November 2022.

**(CHETAN KUMAR)**  
**A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)**  
**Assistant Registrar**